

### **Inclusion of Economic basis for Reservation**

7687. SHRIMATI SUMITRA MAHAJAN: Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to include economic basis also while implementing the reservation policy in Government services; and

(b) if so, the details thereof?

THE PRIME MINISTER (SHRI VISHWANATH PRATAP SINGH): (a) No, Sir.

(b) Does not arise.

[English]

### **Deemed Varsity Status to College for Women in Courtallam**

7688. SHRI M. ARUNACHALAM: Will the PRIME MINISTER be pleased to state:

(a) whether the Central Government have received representations for conferring the status of 'Deemed University' for Sri Parasakthi College for Women, Courtallam;

(b) whether the Government of Tamil Nadu has also recommended the same; and

(c) if so, the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) to (c). Central Government has received a proposal from the Government of Tamil Nadu for grant of deemed to be university status under Section 3 of the University Grants Commission Act to Sri Parasakthi College for Women, Courtallam. The proposal was referred to University

Grants Commission for advice. According to the information furnished by University Grants Commission, the Commission has decided to constitute a Visiting Committee to examine the proposal.

### **Availability of Bye-Laws of Delhi Cantonment Board**

7689. DR. LAXMINARAYAN PANDEY: Will the PRIME MINISTER be pleased to state:

(a) whether the bye-laws of Delhi Cantonment Board are out of print and are not available to the inhabitants of the area; and

(b) if so, by which time the bye-laws will be got printed by the Board for making it available to the general public?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) and (b). The bye-laws of Delhi Cantonment Board are not printed but cyclostyled. Cyclostyled copies are available to the residents on payment.

### **Pollution Due to Dust Microflora During Harvesting**

7690. SHRI MANORANJAN BHAKTA:  
SHRI ERA ANBARASU:  
SHRI P. NARSA REDDY:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government have conducted any study regarding pollution due to dust and microflora during harvesting;

(b) if so, details thereof; and

(c) whether Government have any scientific plan to check pollution thus caused?

THE MINISTER FOR ENVIRONMENT AND FORESTS (SHRI NILAMANI ROUTRAY): (a) The Government are not aware of any such study.

(b) Does not arise.

(c) No scientific plan is under consideration.

### **Regularisation of Encroachments on Forest Land**

7691. SHRI CHHABIRAM ARGAL:  
SHRI UTTAMRAO LAXMAN  
RAO PATIL:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether it was recommended in the Forest Ministers Conference held on 12th May, 1989 to regularise all the encroachments on forests' land upto 24th October, 1980.

(b) if so, whether Government have taken a decision to that extent; if not what are the constraints in this regard:

(c) the names of States that have submitted proposals for settlement of all the encroachments that took place upto 31 December, 1976;

(d) the action taken in this regard, State-wise; and

(e) if not, the reasons, therefor?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI NILAMANI ROUTRAY): (a) and (b). In the Forest's Conference held on 11-12th May 1989, it was recommended that proposals for regularisation of encroachments of the earlier period in respect of which all formalities except issuance of formal order was com-

pleted, should be considered favourably for expeditious clearance. Such consideration was to be limited to those cases in which the states had identified beneficiaries prior to 1980 and demarcated the area to be allotted to them. State Governments have been requested to take follow-up action.

(c) Proposals for regularisation of encroachments that had taken place prior to enactment of Forest (Conservation) Act, 1980 have been received from Madhya Pradesh, Kerala, Karnataka and Maharashtra States.

(d) and (e). The action taken state-wise, on the proposals received is as below:—

(i) Madhya Pradesh: Essential wanting details have been sought from the State Government.

(ii) Kerala: Absolute stay has been granted by Kerala High Court against issuance or allotment of any patta in Idukki district.

(iii) Karnataka: District wise consolidated proposals have been asked for from State Government.

(iv) Maharashtra: Proposals has been received only in respect of Dhule District. Certain essential lacking details have been sought from State Government.

[*Translation*]

### **Service Conditions for Civilian Working in M.E.S.**

7692. SHRI SANTOSH KUMAR GANGWAR: Will the PRIME MINISTER be pleased to state: